

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 701
879/59/ND/2019

IN THE MATTER OF:

M/s. Amrex Marketing Pvt. Ltd.

...APPLICANT

Vs.

M/s. Universal Conveyor Beltings Ltd. and Ors.

...RESPONDENT

Section

U/s 59 of Comp. Act, 2013

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Ms. Niharika Ahluwalia and Mr. Arpit Sharma, Advs.

For the Respondent

:Mr. Sameer Sagar, Adv. for R7, Mr. Goutham Shivshankar, Adv. for R6, Ms. Pooja M. Saigal, Ms. Vanita Bhargava, Ms. Raddhika Khanna and Mr. Simrat Singh Passey, Advs. for R1 to R4.

ORDER

Cont.A/22/2022

This is a contempt application on behalf of the Petitioner under Section 425 of the Companies Act, 2013 read with Section 10 & 12 of the Contempt of Courts Act, 1971 and read with Rule 11 of NCLT Rules 2016 seeking issuance of contempt proceedings against Respondent No. 1 to 4 in the breach of the order dated 01.07.2022 passed by this Tribunal.

We have heard the submissions made by Ld. Counsel for the Petitioner-Applicant. The Petitioner-Applicant has submitted that the Respondents has not complied with the order dated 01.07.2022 by appointing an independent

valuer. Therefore, the present application has become infructuous. This Tribunal dismiss the cont.A/22/2022. The Application stands **dismissed** as the same has now become infructuous.

CA/44/2023

With the consent of Ld. Counsel for both the parties CA/44/2023 is now posted to **02.06.2023**.

CA/213/2022

Order has already been **reserved** in this IA. Ld. Counsel for both the parties have submitted that they have filed their written submissions also.

List the matter on **02.06.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(P.S.N. Prasad)
Member (J)